

(c) The sanitation staff of East Delhi Municipal Corporation went on strike to fulfill their demands like payment of wages, arrears and implementation of assorted welfare measures.

(d) The matter has been taken up by East DMC with the Government of NCT of Delhi to improve their financial condition.

**Madras High Court observation on child rapists**

384. SHRI RAJKUMAR DHOOT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that in a recent judgement Madras High Court has observed that child rapists must be castrated which will fetch magical results in the society;

(b) if so, the details thereof;

(c) whether Government proposes to amend the existing law to accommodate the observations of Madras High Court; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) Government is aware of the High Court observation on child rapists. However, no official data on the matter is available.

(c) and (d) As per the information available, there is no proposal to amend the provisions of the IPC/CrPC to accommodate the stated observations of the Madras High Court.

As per the seventh schedule to the Constitution of India 'Police' and 'Public Order' are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/Union Territory Administrations.

**Social audit of policing in the country**

385. SHRI RAM KUMAR KASHYAP: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of complaints received against Delhi Police officials concerning non-registering of FIRs during the last three years along with action taken on each complaint;

- (b) whether Police themselves enquires complaints received against them;
- (c) if so, whether there is any proposal to get inquired complaints of non-registration of FIRs by an independent body and if not, the reasons therefor;
- (d) whether Police discourage people who come for registering FIRs; and
- (e) whether there is any proposal to conduct social audit of policing in the country to improve its functioning in a transparent manner?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) Number of complaints received against Delhi Police officials regarding non-registration of First Information Reports (FIRs) during the last three years *i.e.* 2012, 2013, 2014 and current year 2015 (upto 31.10.2015) are as under:

	2012	2013	2014	2015 (upto 31.10.15)
Total complaints received	500	449	363	262
Total complaints found genuine	39	41	50	31

The details of action taken against erring police personnel for non-registration of FIRs are given in Statement (*See* below).

(b) and (c) Complaints regarding non-registration of FIRs received against Delhi Police personnel are being enquired through the Public Grievances Cell functioning in each District/Unit of Delhi Police under the close supervision DCPs concerned as well as through the Vigilance Branch/PHQ.

(d) Delhi Police has reported that FIR in each and every complaint which discloses commission of cognizable offence is registered and people have been provided a facility to call on telephone number 23213355 of Flying Squad of the Vigilance Branch, Delhi Police for any emergent help in case of harassment by police officials.

(e) Government has no proposal to conduct social audit of policing in Delhi. In so far as policing in the States are concerned, 'Public order' and 'Police' are State subjects as per the provisions of the Constitution of India and the responsibilities of State Police forces rest primarily with the respective State Governments.

**Statement**

*Year-wise details of action against erring police officials in cases of non-registration of FIRs*

2012		Inspr.	SI	ASI	HC	Total
Warning/displeasure/Explanation/Advisory memo		15	10	9	4	38
Censure		4	3	3	-	10
Departmental Enquiry		-	1	-	2	3
TOTAL		19	14	12	6	51

  

2013		Inspr.	SI	ASI	HC/Ct.	Total
Warning/displeasure/Explanation/Advisory memo		12	05	01	01	19
Censure		07	05	04	06	22
Departmental Enquiry		06	04	00	01	11
Major Punishment (forfeiture service)		00	02	00	00	02
TOTAL		25	16	05	08	54

  

2014	ACP	Inspr.	SI	ASI	HC/Ct.	Total
Warning/displeasure/Explanation/Advisory memo	02	09	11	05	04	31
Censure	00	01	11	06	01	19
Departmental Enquiry	00	01	00	00	01	02
TOTAL	02	11	22	11	06	52

  

2015 (upto 31.10.15)		Inspr.	SI	ASI	HC/Ct.	Total
Warning/displeasure/Explanation/Advisory memo		08	14	00	04	26
Censure		01	02	00	03	06
Departmental Enquiry		01	04	01	02	08
TOTAL		10	20	01	09	40